

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ATTENTIVE AI SOLUTIONS PRIVATE LIMITED.

1.	Name of Corporate Person	Attentive AI Solutions Private Limited
2.	Date of Incorporation of Corporate Person	18/07/2017
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Delhi I
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999DL2017PTC318076
5.	Address of the registered office and principal office (if any) of Corporate Person	Registered Office Address: C-42, Second Floor Block C Nangal Dewat, Vasant Kunj, South Delhi, New Delhi, India, 110070.
6.	Liquidation Commencement Date of Corporate Person	June 12, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	July 12, 2026

Notice is hereby given that the **Attentive AI Solutions Private Limited** has commenced voluntary liquidation on June 12, 2026.

The stakeholders of **Attentive AI Solutions Private Limited** are hereby called upon to submit a proof of their claims, on or before July 12, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator in the matter of Attentive AI Solutions Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/300627/109139

AFA Validity: June 30, 2027

Date: 17.06.2026

Place: Mumbai

EQUITAS SMALL FINANCE BANK LTD

(Formerly Known As Equitas Finance Ltd)
Corporate Office: No.769, Spencer Plaza,
4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002

POSSESSION NOTICE

(U/s. Rule 8 (1) - for Immovable Property)

Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002 (54 of 2002)) and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers having failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that, the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges thereon. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

Sl. No.	Name of the Borrower(s)/ Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Possession Taken Date
1.	LOAN NO.: SEKITAL0372265 BRANCH: Kaithal BORROWER NAME: Mr/Mrs Mukhtyar Singh GUARANTOR/S NAME: Mr/Mrs Baljit Singh Mr/Mrs Iqbal Singh Mr/Mrs Krishana Devi	All That Pieces And Parcels Of Non-Agriculture Property Being Residential Property Measuring 18 Marla = 544.5 Sq. Yards Being 6/29 Share Out Of Total Land Measuring 4 Kanal 7 Marla Comprised In Khewat No. 4 Khatta No. 5 Khasra No. 101 Which Is As Per Valuation Report Bounded North- H/O Kalia And Dharampal (49.54'), South- Raod (49.54'), East- H/O Omi Devi W/O Iqbal Singh(99), West- Plot Of Jodha Ram S/O Abru Ram (99) Situated At Waka Rakba Gadi Hadbast No. 52 Tehsil Narwana Distt Jind Vide Transfer Deed Bearing Vaska No. 337 Registered At Sro Narwana Dated 20-04-2022 Read With Mutation No. 1444 Dated 27-04-2022 And Jamabandi For The Years Of 2020-2021, North By : H/O Kalia And Dharampal (49.54'), South By : Raod (49.54'), East By : H/O Omi Devi W/O Iqbal Singh(99), East By : Plot Of Jodha Ram S/O Abru Ram (99).	25.03.2026 and Amount Rs. 25,70,431	11.06.2026

Date: 17-06-2026
Place: Delhi

Sd/-Authorized Officer,
Equitas Small Finance Bank Ltd

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିଡି

(ଓଡ଼ିଶା ସରକାରଙ୍କ ଏକ ଉଦ୍ଦମ୍ବନ)

ODISHA POWER TRANSMISSION CORPORATION LIMITED

(A Government of Odisha Undertaking)

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

NOTICE INVITING E-TENDER

E-Tender No.	Tender Description:	Estimated Cost
CPC-32/2026-27	Bids invited from reputed manufacturers in two part bidding system for supply of 400kv, 220kv & 132kv Composite Long Rod Insulator in e-tendering mode only. Last Date & Time of Submission of Bid: 13.07.2026 upto 12:30 Hr.	Rs. 1,86,77,659/-
CPC-33/2026-27	Bids invited from reputed manufacturers in two part bidding system for supply of Lot-I : 10 nos. 400kv Surge Arrester Lot-II : 65 nos. 220kv Surge Arrester Lot-III : 182 nos. 132kv Surge Arrester Lot-IV : 320 nos. 33kv Surge Arrester Last Date & Time of Submission of Bid: 15.07.2026 upto 12:30 Hr.	Rs. 22,18,400/- Rs. 59,63,425/- Rs. 87,83,684/- Rs. 58,90,560/-

Complete set of bidding documents are available at www.tenderwizard.com/OPTCL and www.optcl.co.in.

Optcl.odisha / optcl_odisha HIPR-25/2026-27

FORM NO. INC-26

(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014) Before the Regional Director, Northern Region of Corporate Affairs

B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, India in the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of **DE HEUS INDIA PRIVATE LIMITED** having its registered office at **501 & 502, 5th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019, India**

Public Notice
SHIFTING OF REGISTERED OFFICE FROM THE STATE OF NATIONAL CAPITAL TERRITORY OF DELHI TO THE STATE OF PUNJAB

Notice is hereby given to the General Public that the company proposes to make application to the Central Government, Ministry of Corporate Affairs, Regional Director, Northern Region 1, New Delhi under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary General Meeting held on 10/06/2026 to enable the company to change its registered office from "The National Capital Territory of Delhi to the State of Punjab". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Northern Region 1, Ministry of Corporate Affairs, at the address B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, India, within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

DE HEUS INDIA PRIVATE LIMITED
Regd. Office: 501 & 502, 5th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019, India

For DE HEUS INDIA PRIVATE LIMITED
sd/-
TANVEER AHMAD
WHOLE TIME DIRECTOR
DIN: 07855643

Date: 16.06.2026
Place: Delhi

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Offices: 4th Floor, B-1579A1, Imperia Towers, G T Road, Abadi, Niranjan Nagar, Viji Sankar, Ludhiana, Punjab-141006.
Email: action@hindujahousingfinance.com

RLM: ARUN MOHAN SHARMA 8800898999 • CLM: VISHESH CHANDHOK - 9878074330

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledged not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank/ Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act. The Bank/ Secured Creditor may also publish your photograph. Details are hereunder:-

Sr.	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount
1.	LAN: PJYMYN/AMU/A00000192, Mr. Sukhbir Singh, S/o 27.04.2026 & Rs. 1362305/- Karnal Singh, Mr. Kanta Devi, Mr. Karnal Singh, Khara Road Lohara, Ladwa, Kurukshetra, Haryana 136132.	as on 01.04.2026 NPA Date: 06-04-2026

Description of Property: All the Parts and parcels of Property/House Admeasuring 8 Marla being 8/142 share of 7 Kanal 2 Marla comprised in Khewat No. 23/23 Khatoni No. 50/1, Khasra No. 108(7-2) Kita 1 as per Jamabandi Year 2021-2022, HB 338 Situated at Village Motha Lohara, Babain, Ladwa, Kurukshetra Haryana Mortgaged By Kanta Devi Vide Transfer Deed No. 518 Dated 01.08.2023 Registered at Sub Registrar Babain, Bounded As Under:- East- House of Anjrej Singh, West- Property of Ajab Singh, North- Passage, South- Property of Balkar Singh.

The above mentioned Borrowers/ Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. Within 60 Days from the date of notice referred to above to avoid further action under the Sarfaesi Act.

Date: 17-06-2026, Place: Ludhiana Authorised Officer, Hinduja Housing Finance Limited

NAINITAL BANK

Branch- Ramraj Road, Bazpur, Distt. Udhm Singh Nagar- 262401 Ph. No. 05949-281050

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

The undersigned being the authorized officer of Nainital Bank, Ramraj Road, Bazpur, Distt. Udhm Singh Nagar- 262401 branch under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued undementioned Demand Notice, calling upon the following borrowers/ guarantors to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice. As the borrowers/guarantors have failed to repay the full amount, undersigned has taken possession on 11.06.2026 of the property/ies described herebelow in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9. The borrowers/ guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Nainital Bank Limited for the amount of notice with future interest & expenses. The borrower's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.

(1) Name & Address of Borrowers/Guarantors

1. Shri Bhupinder Singh S/o Late Shri Jarnail Singh (Borrower), R/o Keshowala ,Bazpur, Udhm Singh Nagar, Uttarakhand- 262401. 2. Shri Gurpreet Singh S/o Late Shri Jarnail Singh (Borrower), R/o Keshowala, Bazpur, Udhm Singh Nagar, Uttarakhand- 262401. 3. Shri Preetam Singh S/o Shri Jagtar Singh (Guarantor), R/o Keshowala, Bazpur, Udhm Singh Nagar, Uttarakhand- 262401. 4. Shri Jasvinder Singh Saini S/o Shri Mahender Singh Saini (Guarantor), R/o Shivalpur Dattu, Kundeshwari, Kaspur, Udhm Singh Nagar, Uttarakhand- 244713.
Issued Demand Notice dated 06.02.2026 for Rs. 41,13,369.22 (Rupees Forty One Lakh Thirteen Thousand Three Hundred Sixty Nine And Paisa Twenty Two Only as on 06.02.2026) (plus future interest & other expenses thereon with effect from 07.02.2026) less recovery, if any.
Brief details of Property Hypothecated/Mortgaged : All Part and parcel of Immovable Property situated at Khata No. 00425, Khasra No. 320/2 Min, Gram Bhauana Islam Nagar, Tehsil- Bazpur, District- Udhm Singh Nagar, Uttarakhand area measuring 1500.00 Square Feet or 148.70 Square meters or 0.0150 Hectare in the name of Jarnail Singh S/o Jaswant Singh. Transferred in name of (Legal Heirs) Gurpreet Singh S/o Late Shri Jarnail Singh and Bhupinder Singh S/o Late Shri Jarnail Singh vide case No.Pa Ka 11 Kha on dated 05.10.2021 by the Orders of R.K. Bazpur.

(2) Name & Address of Borrowers/Guarantors

1. M/s Jindal Products (Partnership firm/Borrower), Regd. Address- Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 2. Pawan Kumar Jindal S/o Jagannath Jindal (Partner), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 3. Manish Jindal S/o Pawan Kumar Jindal (Partner), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 4. Manish Jindal S/o Pawan Kumar Jindal (Legal Heir of Deceased partner Uma Rani Jindal W/o Pawan Kumar Jindal R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 5. Pawan Kumar Jindal S/o Jagannath Jindal (Legal Heir of Deceased partner Uma Rani Jindal W/o Pawan Kumar Jindal R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, Distt. Udhm Singh Nagar, Uttarakhand- 262401), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 6. Payal Jindal W/o Manish Jindal (Partner), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 7. Sandeep Salaria S/o Kuldip Kanwar Singh (Guarantor), R/o Narayanpura, Post/Tehsil -Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 8. Udit Aggarwal S/o Anil Kumar Gupta (Guarantor), R/o Ward No 3, Ram Bhawan, Alapur, Tehsil -Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401.
Issued Demand Notice dated 23.01.2026 for Rs. 1,05,44,418.24 (Rupees One Crore Five Lakh Forty Four Thousand Four Hundred Eighteen And Paisa Twenty Four Only as on 20.01.2026) (plus future interest & other expenses thereon with effect from 21.01.2026) less recovery, if any.
Brief details of Property Hypothecated/Mortgaged : 1. All Part and parcel of Immovable Property situated at Khasra No. 261/2/2 measuring 0.202 Hectare. Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar in the name of Jindal Products registered in the office of sub registrar Bazpur on dated 29.03.1985 at Bahi No. 1, Volume No. 61, page No. 28 to 29, Serial No. 586. 2. All Part and parcel of Immovable Property situated at Khasra No. 261/2/1 measuring 0.405 Hectare. Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar in the name of Jindal Products registered in the office of sub registrar Bazpur on dated 26.07.1984 at Bahi No. 1, Volume No. 49, page No. 4 to 5, Serial No. 1056. 3. All Part and parcel of Immovable Property situated at Khasra No. 261/2/1 measuring 0.202 Hectare. Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar in the name of Jindal Products registered in the office of sub registrar Bazpur on dated 29.03.1985 at Bahi No. 1, Volume No. 60, page No. 43 to 44, Serial No. 585. 4. All Part and parcel of Immovable Property situated at Khasra No. 261/2/2 measuring 0.405 Hectare. Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar in the name of Jindal Products registered in the office of sub registrar Bazpur on dated 25.07.1984 at Bahi No. 1, Volume No. 48, page No. 343 to 344, Serial No. 1053.

(3) Name & Address of Borrowers/Guarantors

1. M/s Quality Foods (Borrower Firm/Proprietor Firm)(Proprietor Manish Jindal S/o Pawan Kumar Jindal), Regd. Address- Ramraj Road, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 2. Manish Jindal S/o Pawan Kumar Jindal (Proprietor/Borrower), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 3. Pawan Kumar Jindal S/o Jagannath Jindal (Guarantor), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 4. Manish Jindal S/o Pawan Kumar Jindal (Legal Heir of Deceased Guarantor Uma Rani Jindal W/o Pawan Kumar Jindal R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar 262401), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 5. Pawan Kumar Jindal S/o Jagannath Jindal (Legal Heir of Deceased partner Uma Rani Jindal W/o Pawan Kumar Jindal R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar 262401), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401. 6. Payal Jindal W/o Manish Jindal (Guarantor), R/o Jindal Products, Ramraj Road, Nandpur Narkatopa, Tehsil Bazpur, District- Udhm Singh Nagar, Uttarakhand- 262401.
Issued Demand Notice dated 23.01.2026 for Rs. 1,05,93,801.86 (Rupees One Crore Five Lakh Ninety Three Thousand Eight Hundred One And Paisa Eighty Six Only as on 20.01.2026) (plus future interest & other expenses thereon with effect from 21.01.2026) less recovery, if any.
Brief details of Property Hypothecated/Mortgaged : 1. All Part and parcel of Immovable Property situated at Khasra No. 261/2/2 measuring 0.202 Hectare. Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar in the name of Jindal Products registered in the office of sub registrar Bazpur on dated 29.03.1985 at Bahi No. 1, Volume No. 61, page No. 28 to 29, Serial No. 586. 2. All Part and parcel of Immovable Property situated at Khasra No. 261/2/1 measuring 0.405 Hectare. Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar in the name of Jindal Products registered in the office of sub registrar Bazpur on dated 26.07.1984 at Bahi No. 1, Volume No. 49, page No. 4 to 5, Serial No. 1056. 3. All Part and parcel of Immovable Property situated at Khasra No. 261/2/1 measuring 0.202 Hectare. Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar in the name of Jindal Products registered in the office of sub registrar Bazpur on dated 29.03.1985 at Bahi No. 1, Volume No. 60, page No. 43 to 44, Serial No. 585. 4. All Part and parcel of Immovable Property situated at Khasra No. 261/2/2 measuring 0.405 Hectare. Village Vikrampur, Tehsil Bazpur, District- Udhm Singh Nagar in the name of Jindal Products registered in the office of sub registrar Bazpur on dated 25.07.1984 at Bahi No. 1, Volume No. 48, page No. 343 to 344, Serial No. 1053.

Place : Bazpur, Distt. U.S. Nagar Date : 17.06.2026 Authorized Officer

DCB BANK

POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower and Co-Borrowers) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 also r/w section 14(1) of the Security Interest Rules 2002 as mentioned here below. The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the Immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Symbolic Possession Date	11th June 2026
Demand Notice Dated.	05-12-2025
Name of Borrower(S) and Co-borrower(S)	Mr. Dinesh Kumar S/O Mr. Sunder Lal, Mr. Rajesh S/O Mr. Sunder Lal, Mrs Kamla W/o Mr. Sunder Lal And Mr. Sunder S/O Mr. Sri Harinarayan
Loan Account number	DRLSOI00564147
Total Outstanding Amount.	Rs. 56,45,282/- (Rupees Fifty Six Lakh Forty Five Thousand Two Hundred Eighty Two Only) as on 05th December 2025
Description of the Immovable Property	All piece and parcel of Property/shop Measuring 50 Sq. Yards Killa No. 208/1A/1 (0-12), 208/1A/2 (6-1) Moje Gohana Tehsil Gohana Distt Sonapat Haryana. Bounded By: East-Property Of Shamlat, West-Panipat Road, North-property of Rakesh, South-Shop of Dhanpat. (The Secured Assets)
Symbolic Possession Date	12th June 2026
Demand Notice Dated.	18-03-2026
Name of Borrower(S) and Co-borrower(S)	MR. JAVED JAVED, MS. SHOBI PARVIN, MR. MOHD UHAR AND MR. ABIDABID
Loan Account number	DRLSAH00592351
Total Outstanding Amount.	Rs. 6,21,361/- (Rupees Six Lakh Twenty One Thousand Three Hundred Sixty One Only) as on 18th March 2026.
Description of the Immovable Property	All That Piece And Parcel Of Property Having Measuring Area 90 Sq. Yards i. e 75.25 Sq. Mtrs. Pertaining To Khasra No. 86 & 90 situated at Dara Mikana Swad Baram, Dar Abadi Danish Colony Tehsil and District Saharanpur which is Bounded Under: East: House Of Sagir, West: 12 Feet Wide Way, North: 10 Feet Wide Way, South: Property Of Kamil. (The Secured Assets)

Date : 17.06.2026
Place : Sonapat, Saharanpur.

Sd/-
Authorized Officer,
DCB Bank Limited

ORIX Leasing & Financial Services India Limited

Registered Office: Plot No.94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (East), Mumbai - 400059 Website: www.orixindia.com; Tel: 022-67070100

APPENDIX- IV-A [See proviso to rule 8(6)]

NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Public Notice for auction sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of the Secured Creditor i.e., Orix Leasing & Financial Services India Ltd., will be sold through public auction on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" on 03.07.2026 for recovery of amount as mentioned herein below. The Reserve Price and the Earnest Money Deposit (EMD) will be as mentioned herein below.

NAME OF THE BORROWERS AND CO-BORROWERS	DETAILS OF PROPERTY/ SECURED ASSET	RESERVE PRICE (INR)
		EARNEST MONEY DEPOSIT (EMD)
OUTSTANDING AMOUNT		LAST DATE FOR SUBMISSION OF BIDS/DOCUMENTS
LOAN ACCOUNT NUMBER		BID INCREASE AMOUNT
DEMAND NOTICE DATE		
1. M/S ECLATIC INTERNATIONAL PVT. LTD.	ALL THAT PIECE AND PARCEL OF BUILT-UP PROPERTY BEARING MUNICIPAL NO. WZ-65, AREA MEASURING 325 SQ. YDS., OUT OF TOTAL AREA 550 SQ. YARDS, OUT OF KHASRA NO. 130, SITUATED IN THE LAL DORA AREA OF VILLAGE SHAKURPUR, DELHI-110034, AND THE SAID PROPERTY IS BOUNDED BY AS: EAST: GALI, WEST: OTHER'S PROPERTY, NORTH: PROPERTY OF SH. MANOJ LAD, SOUTH: OTHER'S PROPERTY	INR 1,57,95,000/- (RUPEES ONE CRORE FIFTY SEVEN LAKHS NINETY FIVE THOUSAND ONLY) INR 15,79,500/- (RUPEES FIFTEEN LAKHS SEVENTY NINE THOUSAND FIVE HUNDRED ONLY) 02.07.2026 INR 50,000/- (RUPEES FIFTY THOUSAND ONLY)
2. VISHANT YADAV		
3. VIKRANT YADAV		
4. RAJROOP YADAV		
5. DEEPA YADAV		
INR 2,08,67,148.35/- (RUPEES TWO CRORE EIGHT LAKHS SIXTY SEVEN THOUSAND ONE HUNDRED FORTY EIGHT AND PAISE THIRTY FIVE ONLY) AS ON 10.06.2026		
LN000000010395, LN0000000018573, LN0000000019274 & LN0000000010246		
30.11.2022		

For any query related to Secured Property, the intending bidder/ purchaser may contact Authorized Officer: Mr. Sukhwant Bhamrah (Contact Details: +91- 9810389922) during the working hours from Monday to Saturday.

For detailed terms and conditions of the sale, please refer to the link provided in the website of Orix Leasing & Financial Services India Ltd., i.e., <https://www.orixindia.com/sales-notice>

Date: 12.06.2026

-Sd- Authorised Officer
Orix Leasing & Financial Services India Ltd.

PIRAMAL FINANCE LTD.

(Formerly Known as Piramal Capital and Housing Finance Ltd.) CIN: L65910MH1984PLC032639

Registered Office: Unit No. -601, 6th Floor, Piramal Amal Building, Piramal Assets Corporate Park, Kamran Junction, Opp. Fire Station, LBS Marg, Kurla West, Mumbai-400070 T +91 22 3802 4000
Branch office: 302/1, 2, 3, 4, 5, 6, Jaipur Tower, 3rd Floor, Opp. AIR, M. I. Road, Jaipur - 302001, Rajasthan.

POSSESSION NOTICE For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Ltd.) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002. Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Ltd.) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	LOAN ACCOUNT NO/CO/DE: - HLSA0003634F, BRANCH NAME: - Kota IQBAL AHMAD ANSARI. Resident Address: H No. 834 OPP. LAXMI MARRIAGE HALL SAKATPURA KOTA, NR. JAIN KIRANA, KOTA. NEAR AMBIKA, RJ- 324006. Office Address:- HI TECH ELECTRONICS, SHOP NO. 409 SHOPPING CENTER HI TECH ELECTRONICS, KOTA, NR. SHOPPING CENTER, KOTA, RJ-324006. Property Address: SAKATPURA KUNHADI NEAR AMBIKA COLONY KOTA, RAJ KOTA, SAKATPURA, KOTA, NEAR AMBIKA, RJ-324006. NISHAT Resident Address: H No. 834 OPP. LAXMI MARRIAGE HALL SAKATPURA KOTA, NR. JAIN KIRANA, KOTA, RJ- 324008	House/ Plot No. 'NIL' Measuring 1732.6 Sq. Ft. Situated at Sakatpura, Diatt Kota Rajasthan, Ad measuring area - 1732.6 Sq. Ft. Boundaries North: H/o Kamla Devi, East: Rasta 16 Ft. South: H/o Narendra Bhardwaj	Demand Notice Dated/ Amt:- 23-04-2026 Rs. 2681085/- as on 21-04-2026	10-Jun-26
2.	LOAN ACCOUNT NO/CO/DE: - BLSA0003C5B BRANCH NAME: - Durgapur ASHA DEVI Resident Address: H NO 06, JAWALI BHANDA KHERWARA, UDAPUR, UDAPUR-313803. RAJASTHAN Office Address:- KESHRIYAJI KACHORI AND NAMKEEN CENTER, SHOP NO 1, JAWALI KHERWARDA, UDAPUR, BRAHMANI MOHALLA, UDAPUR-313803. RAJASTHAN Property Address: SECOND FLOOR, FLAT NO 201 AND PLOT NO.11,12,13, KHASRA NO 948, 949, RABINDRANATH TAGORE PARK, KUBER RESIDENCY, SHIVAJI NAGAR, DUNGARPUR-314001, RAJASTHAN Man Mohan Trivedi Resident Address: H NO 02, JAWALI BHANDAKHERWARA, UDAPUR, UDAPUR-313803, RAJASTHAN	- Residential Property Situated At Khazra No.948-949, Plot No.11, 12, 13, Second Floor, Flat No.201, Rabindranath Tagore Park, Kuber Residency, Durgapur, Dist- Durgapur (Raj) admeasuring area 918.00 Sq. Feet. (Hereinafter referred as the Said Property) Boundaries: North: Flat No 204, West: Flat No. 202, East: Road, South: Road.	Demand Notice Dated/ Amt:- 23-04-2026 Rs. 3078769/- as on 21-04-2026	11-Jun-26
3.	LOAN ACCOUNT NO/CO/DE: - BLSA0003E153 BRANCH NAME: -Sikar Wjendra Singh Resident Address: KHURIYA BADANGARH CHIRAWAPAN KI TANKI, JHJHUNJU, JHJHUNJU-333035, RAJASTHAN. Office Address :- SHIVSHAKTI VASTRALAYA, SHOP NO.02, JAGDAMBA MARKET, CHIRAWA, MANDRELLA, JHJHUNJU-333025, RAJASTHAN Property Address: SHOP NO 1 AND 2 WITHOUT RIGHT OF ROOF, PATA NO.28, GROUND FLOOR, WARD NO.02, JAGDAMBA COMPLEX, MANDRELLA THE CHIRAWA DIST JHJHUNJU, JHJHUNJU-333025, RAJASTHAN. Poonam Singh Resident Address: KHURIYA BADANGARH CHIRAWAPAN KI TANKI, JHJHUNJU, JHJHUNJU-333035, RAJASTHAN	A Commercial Property build up Shops No 01 & 02, (without Right of Roof) Part of Pata No.28, Situated at: Ground Floor, Ward No.02, Mandrella Tehsil Chirawa, Dist. Jhunjhunu (Rajasthan), Total Measuring 30.7 Sq. Yards. Boundaries North: Market Rasta, West: Shop No.03, East: Jagdamba Complex Shop, South: House of Chokham.	Demand Notice Dated/ Amt:- 23-04-2026 Rs. 4156784/- as on 21-04-2026	16-Jun-26

Place: Rajasthan Date: 17.06.2026 (Authorised Officer) PIRAMAL FINANCE LTD.

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ATTENTIVE AI SOLUTIONS PRIVATE LIMITED.

1.	Name of Corporate Person	Attentive AI Solutions Private Limited
2.	Date of Incorporation of Corporate Person	18/07/2017
3.	Authority under which Corporate Person incorporated/ Registered	Registrar of Companies, Delhi 1
4.	Corporate Identity Number / Limited Liability/Identity Number of Corporate Person	U74999DL2017PTC138076
5.	Address of the registered office and principal office (if any) of Corporate Person	Registered Office Address: 4/2, Second Floor Block C Nangal Dewat, Vasant Kunj, South Delhi, New Delhi, India, 110070.
6.	Liquidation Commencement Date of Corporate Person	June 12, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav J. Damania IBB/IPA-001/IP-P00079/2017-18/10164 Address - 407, Sanjay Enclave, Opposite Miap Cinema, SV Road, Kandivali West, Mumbai - 400067. Email ID : pranav@inadvisors.co.in Contact No : +91 98204 69825
8.	Last Date for Submission of Claims	July 12, 2026

Notice is hereby given that the Attentive AI Solutions Private Limited has commenced voluntary liquidation on June 12, 2026.

The stakeholders of Attentive AI Solutions Private Limited are hereby called upon to submit a proof of their claims, on or before July 12, 2026, to the liquidator at the address mentioned against item 7.

In the event of electronic creditors (if any), shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Pranav Damania
Liquidator in the matter of Attentive AI Solutions Private Limited.
Reg. No. IBB/ IPA-001/ IP-P00079/ 2017-18/10164
Authorisation for Assignment (AFA): AA1/10164/0

